

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

(Under Section 16 (h) read with Section 18 (1) of the
National Green Tribunal Act, 2010)

Appeal No.11 of 2020

K. Saravanan
S/o Kasinathan

...Appellant

-Vs-

The Tamilnadu Polymer Industries Park Limited
Rep. by its Managing Director,
19-A, Rukmani Lakshmipathy Road,
P.O. Box No.7223, Egmore, Chennai
E-mail : info@tnpolymerpark.com
Ph : 91-44-28554479
& Anr

...Respondents

**REJOINDER TO THE OBJECTIONS FILED BY THE 1ST
RESPONDENT**

1. The Counsel for the 1st Respondent submits that this Hon'ble National Green Tribunal while reserving orders on the Appeal No. 11 of 2020 took note of the fact and the Written Submissions filed by the Counsel for the 1st Respondent that the status quo order granted on **01.12.2021** and the clarification order passed by the Hon'ble National Green Tribunal on **18.01.2022** causes prejudice to the project proponent namely the 1st Respondent.
2. Taking note of the above facts the Hon'ble National Green Tribunal was pleased to grant 3 days' time to the Appellant for filing Written Submissions on **18.01.2022**.
3. It is further submitted that the Appeal was filed on **08.03.2020** and the matter was argued in detail and the Hon'ble National Green Tribunal reserved orders on **10.11.2021**. Till then there was no interim order restraining the 1st Respondent from executing the project work. The Appellant taking advantage of the unprecedented rains during the month of November, 2021 filed an Application to reopen and submitted unauthenticated records without serving copies

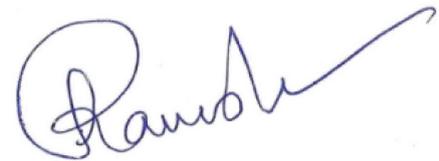
on the Counsel, obtained the status quo order on **01.12.2021** till **10.12.2021**, but the Appeal came up for hearing on **18.01.2022** along with the contempt application. The perusal of the order passed by the Hon'ble National Green Tribunal on **18.01.2022** will show that the Hon'ble National Green Tribunal took note of all the above facts and granted 3 days' time to the Counsel for Appellant to file the Written Submissions.

4. It is further submitted that the objections to the Written Submissions filed by the Appellant on **26.02.2022** is only to prove the conduct of the Appellant in delaying the proceedings after obtaining an interim order from the Hon'ble National Green Tribunal. The Appellant is trying to bring in new facts in the form of Written Submissions which are not authenticated nor filed as per the provisions of the Act.

5. It is submitted that by virtue of the Interim order, the 1st Respondent is facing financial and operational constraints with 3rd party contractors which was also brought to the notice of the Hon'ble National Green Tribunal during the arguments. The method adopted by the Appellant in filing belated Written Submissions if taken on record, will further delay the final verdict in Appeal No. 11 of 2020 which warranted the 1st Respondent to file the objections.

In the above circumstances, it is most humbly prayed that the Hon'ble National Green Tribunal may consider this Rejoinder as part of the objections filed by the 1st Respondent and reject the Written Submissions and pass final orders in Appeal No. 11 of 2020 within a time frame and thus render justice.

Dated at Chennai on this the 8th day of March, 2022



Counsel for 1st Respondent